

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-28/2003(Pt.)/2965/A**

From :- Smti Pronita Morang,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Sanjay Hazarika,  
District and Sessions Judge,  
South Salmara Mankachar.

Dated Guwahati the 5<sup>th</sup> May, 2025.

Sub: **Casual leave.**

Ref:- Your letter No. DJ.SSM-I.3/Esstt/2021-2025/873/E dated 22.04.2025.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 29.04.2025 and 30.04.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 25.04.2025 till the morning of 02.05.2025**, has been granted. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Div), South Salmara, Mankachar, and in her absence, Addl. CJM, South Salmara, and in his absence, SDJM(M), Hatsingimari, South Salmara-Mankachar, and in his absence, Civil Judge (Jr. Div)-cum-JMFC, Hatsingimari, South Salmara-Mankachar will remain in charge of your Court and Office during your absence.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No..HC.VII-28/2003(Pt.)/2966 /A, dated 5.5.2025**

Copy to :

✓ 1. The Project Manager, Gauhati High Court.

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25.05.25

**JT. REGISTRAR (VIGILANCE)**

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